

HIGH COURT OF HIMACHAL PRADESH, SHIMLA

No.HHC/Rules/22(24)83-II-

Dated 24th August, 2015NOTIFICATION

In exercise of the powers conferred by Section 139(b) of Code of Civil Procedure, 1908 read with Section 29 of the Himachal Pradesh Courts Act, 1976 and Section 297 of Code of Criminal Procedure the High Court of Himachal Pradesh makes the following amendments in the Himachal Pradesh Oath Commissioners (Appointment & Control) Rules, 2007:-

Short Title	1.	These Rules shall be called, "The Himachal Pradesh Oath Commissioners (Appointment & Control) (4 th Amendment-2015) Rules, 2007".
Commencement	2	These Rules shall come into force with immediate effect.
Amendment	3	<p>After definition clause 3(b), the following clauses 3(b)(i) and 3(b)(ii) shall be inserted as follows:-</p> <p>3(b)(i) "Administrative Tribunal" means "The Himachal Pradesh Administrative Tribunal".</p> <p>3(b)(ii) "Consumer Commission" means "The H.P. State Consumer Disputes Redressal Commission, Shimla".</p> <p>As a consequence of insertion of new clause 3(b)(ii), the definition clause 3(d)(i) in the Original Rules shall stand deleted.</p> <p>After definition clause 3(c) in the Original Rules, the following clause 3(c)(i) shall be inserted and as a consequence thereof, definition clause d(ii) in the Original Rules shall stand</p>

